

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 100/TT/2015

Date: 16.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Combined Assets of Transmission System associated with North West Corridor Strengthening Scheme (effective COD 1.5.2009) in both Western and Northern region consisting of **Asset-I**: 765 kV S/C Gwalior-Agra transmission line Circuit-II along with 400 kV bays at Agra-Gwalior S/S (COD:1.4.2009) and **Asset-II**: 400 kV D/C Zerda-Kankroli line along with associated bays (COD:1.5.2009).

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. Reconcile statement of additional capital expenditure for 2009-10 indicated in Form-6 of Asset-I and combined assets vis-à-vis additional capital expenditure certified by the Auditor vide Certificate dated 19.3.2015.
- b. Reconcile statement of debt-equity used for tariff computations and those stated in the Form-6.
- c. Details depicting the un-discharged liabilities, if any, to be recovered in future in respect of the assets covered in the instant petition.
- d. Undertaking/certificate depicting that the actual equity infused in the project is not less than 30% during the tariff period 2009-14 and 2014-19.
- e. Confirm whether FERV was envisaged at the time of investment approval.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)